# <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA No. 515 OF 2017 IN DFR NO. 1537 OF 2017

Dated: 29<sup>th</sup> August, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Himalaya Power Producers Association Vs.			Appellant(s)
Power Transmission Corporation of	-		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg	
Counsel for the Respondent(s)	:	Mr. Sarul Jain for R-1	
		Mr. Buddy A. Ranganadhan for R-2	

## <u>ORDER</u>

In view of the Judgment dated 09.08.2017 passed in Appeal Nos. 170 of 2015 and 287 of 2016, this appeal (under DFR) does not survive and is dismissed as such. The pending IAs shall stand disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt